

Sl. No.	Crime Head	2013	2014	2015
4.	Attempt to commit Rape*	-	87	74
5.	Assault on women with intent to outrage her Modesty*	-	2346	2800
6.	Insult to the Modesty of Women*	-	56	58
7.	Kidnapping and Abduction	628	755	687
8.	Dacoity	45	32	34
9.	Robbery	62	67	43
10.	Arson	189	179	179
11.	Grievous Hurt	4901	2155	1007
12.	Riots*	-	838	1465
13.	Other IPC Crimes	16797	21541	22632
14.	SC/ST (Prevention of Atrocities) Act only	13975	8887	6005
15.	Total of SC/ST (Prevention of Atrocities) Act	39346	40300	38564

Source: Crime in India.

Note: *Data started collection since 2014 only.

Note: Cases registered under atrocities against persons belonging to Scheduled Castes (SCs) includes cases murder, attempt to commit murder, rape, attempt to commit rape, assault on women with intent to outrage her modesty, insult to the modesty of women, kidnapping and abduction, dacoity, robbery, arson, grievous hurt, riots, other IPC crimes and SC/ST (Prevention of Atrocities) Act.

Proposal to set up national institute of coastal policing

81. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was/is any proposal to set up National Institute of Coastal Policing in Palghar, Maharashtra;

(b) if so, the details of land allotted, funds sanctioned and status of implementation;

(c) if so, whether there is any proposal to shift above mentioned National Institute of Coastal Policing to Dwarka in Gujarat from Palghar, Maharashtra; and

(d) if there is no proposal to set above mentioned Institute neither in Palghar nor in Dwarka of Gujarat then whether there are other locations finalized to set up the said Institute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) There was proposal from the State Government of

Maharashtra and Gujarat for setting up of a National Marine Police Training Institute. However, Central Government has decided to establish the Institute in Pindara village, district Devbhoomi Dwarka, Gujarat.

Setting up of Central Government establishments in Andhra Pradesh

82. SHRI T. G. VENKATESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has assured the Andhra Pradesh to set up all the Central Government establishments that are in the Hyderabad under AP Reorganisation Act;

(b) if so, the details thereof;

(c) whether Government would provide the number of establishments proposed to be set up/set up in Andhra Pradesh during the last two years; and

(d) how many of the promises have been fulfilled and still how many are to be established, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per Section 93 of Andhra Pradesh Reorganisation (APR) Act, 2014 “The Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day.” The Thirteenth Schedule of APR Act provides for setting up of Institutions like Indian Institutes of Technology (IIT), Indian Institutes of Management (IIM), National Institute of Technology (NIT) etc. and infrastructural projects such as Steel, Refinery etc.

(d) Many establishments mentioned in the APR Act, 2014, such as IIT Tirupati, Indian Institutes of Science Education and Research (IISER) Tirupati, IIM Vishakhapatnam have started functioning in their transit campus, and NIT and IIIT Design and Manufacturing Kurnool are functioning in their temporary campus. Academic Session has started in all these Institutions. National Institute of Disaster Management (NIDM) has started functioning from rented premises at Vijaywada.

Division of Andhra Pradesh Bhawan

83. SHRI DHARMAPURI SRINIVAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Telangana has brought the matter of division of Andhra Pradesh Bhawan in New Delhi to the notice of the Ministry;